

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW YORK

AHMEDABAD BENCH

O.A. No. 121 of 1988
XXXXXX

DATE OF DECISION 16.7.1991

Mr. Narendrakumar Mohanbhai Petitioner

Mr. B.B. Gogia Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. P.M. Raval Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. M.M. Singh : Administrative Member

The Hon'ble Mr. S. Santhana Krishnan : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

Mr. Naresndrakumar Mohanbhai,
C/o. B.B. Gogia, Advocate,
10, Junction Plot,
RAJKOT.

.. Applicant

(Advocate : Mr. B.B. Gogia)

VS.

1. Union of India, through
Secretary (Telecom)
Government of India,
NEW DELHI.

2. Asstt. Engineer Cable Construction
Telecom Department,
Jasani Building,
Near Girnar Cinema,
RAJKOT.

.. Respondents

(Advocate : Mr. M.R. Raval for
Mr. P.M. Raval.)

CORAM : Hon'ble Mr. M.M. Singh

.. Administrative Member

Hon'ble Mr. S.S. Santhana Krishnan .. Judicial Member

O R A L - O R D E R

O.A. No. 121 of 1988

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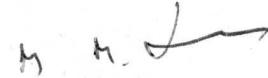
Per : Hon'ble Mr. M.M. Singh

.. Administrative Member

This Original Application under Section 19 of the Administrative Tribunals Act, 1985, was filed against a notice of one month and advising the applicant that his services shall stand terminated on expiry of period of the notice w.e.f. 5.2.1988.

2. Learned Counsel Mr. B.B. Gogia makes statement at the Bar that the applicant has been re-engaged, and therefore, no cause of action remained in the matter, and therefore he wants to withdraw the application. The application is finally disposed of as withdrawn. There shall be orders as to costs.


(S. SANTHANA KRISHNAN)
Judicial Member


(M.M. SINGH)
Administrative Member